

ITEM NO.1730

COURT NO.7

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 2331/2013

THE STATE OF UTTAR PRADESH & ORS.

Appellants

VERSUS

SHREEKANT ARORA

Respondent

IA No. 5/2015 - EXEMPTION FROM FILING O.T.

WITH

C.A. No. 2332/2013 (III-A)

IA No. 261081/2024 - EXEMPTION FROM FILING O.T.

IA No. 202786/2024 - EXEMPTION FROM FILING O.T.

IA No. 5/2016 - EXEMPTION FROM FILING O.T.

IA No. 202785/2024 - INTERVENTION/IMPLEADMENT

Date : 17-08-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
 [IN CHAMBER]

For Appellant(s) : Mr. Rakesh Uttamchandra Upadhyay, AOR (N/P)

For Respondent(s) : Mr. Pradeep Kumar Mathur, AOR
 Mr. Chiranjeet Johri, Adv.
 Mr. Chandra Nand Jha, Adv.
 Ms. Preeti, Adv.

Mr. Ankur Prakash, AOR

Mr. Ankur Yadav, AOR

Ms. Asha Gopalan Nair, AOR

Mr. Ranbir Singh Yadav, AOR

Mr. R. Chandrachud, AOR
 Mr. D.V. Krishna, Adv.
 Mr. Aryan Singh, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

1. Mr. R. Chandrachud, learned counsel appears on behalf of respondent

no.1-Sreekant Arora (since deceased). He submits that after the death of the respondent no.1 on 18th August, 2024, an order was passed on 21st April, 2025 requiring the appellants to file an application for substitution as well as for setting aside abatement.

2. However, learned advocate-on-record for the appellant no.1.-State of Uttar Pradesh also died and hence no application was filed by the appellants.

3. It is also brought to Court's notice that applications have since been filed on 19th April, 2026 by the heirs/legal representatives of the deceased Sreekant Arora for substitution, setting aside abatement and condonation of delay in applying for setting aside abatement.

4. In the circumstances noted above, the applications filed by the heirs/legal representatives of the deceased Sreekant Arora are allowed by granting the prayers for substitution, setting aside abatement and condonation of delay.

5. Since none has filed fresh vakalatnama on behalf of the appellant no.1.-State of Uttar Pradesh after the death of erstwhile counsel, issue notice to the appellant no.1.-State of Uttar Pradesh bringing the fact of his death to their notice.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)